



2026:AHC:51459

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6106 of 2026

Rama Kant

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Saroj, Karishma Nigam
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Correction Application No. 2 of 2026

1. Correction application has been filed for necessary correction in the order dated 23.2.2026.
2. Heard learned counsel for the applicant/petitioner and perused the record.
3. From perusal of the record as well as order dated 23.2.2026, it transpires that wrong order has been transcribed in the present case. Hence the order dated 23.2.2026 is recalled.

Order on Writ Petition

1. The present writ petition has been filed inter-alia with the prayer to direct respondent No.2/Sub Divisional Magistrate, Tehsil Handiya, District Allahabad to restore the demarcation of Arajhi No. 346 situated at Village Devali, Pargana Mah, Tehsil Handiya, District Allahabad in compliance of order dated 25.6.2018 passed by respondent No.2.
2. Heard learned counsel for the parties and perused the record.
3. It is argued that various representations have been made by the petitioner but till date no decision has been taken. Learned counsel for the petitioner has also placed reliance upon representation dated 30.9.2025.
4. Considering the facts and circumstances of the case and also in the interest of justice, the writ petition is **disposed of** with the direction to the petitioner to submit a fresh application annexing all necessary papers and documents before respondent no.2. If such an application is filed within three weeks, respondent no.2 shall pass appropriate order strictly in accordance with law within next four weeks.

March 12, 2026
P.P.

(Prakash Padia,J.)